

of surplus production. Steps are also being taken by the State Government of Kerala for setting up factories for processing cocoa into intermediate and finished products.

(c) and (d). Yes, Sir. Government of Kerala has sanctioned Rs. 20 lakhs towards subsidy payable to the growers at the rate of one rupee per kg. of wet beans or equivalent in pods. The Government is hopeful that these measures would protect the interest of the cocoa growers.

Ownership Right to Industrial Workers in Nehru Nagar, Delhi

7613. SHRI R. L. P. VERMA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether in Nehru Nagar—A Slum Colony of DDA—Some houses were allotted to industrial workers, who have now been given ownership rights whereas the other bonafide allottees in the same colony who have been allotted the houses under Slum Clearance Scheme long ago, and who deserve the ownership rights, have not been done so, which has created discrimination in the same colony;

(b) if so, have the Government decided to give the ownership rights to other bonafide allottees;

(c) whether in Nehru Nagar, Shop Nos. 34 and 35 have been allotted to some one;

(d) if so, how much revenue Government realised from the allottees of these Shops during the last eight years by way of their monthly rent; and

(e) if not, the reasons therefor?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND WORKS AND
HOUSING (SHRI BHISHMA NARAIN
SINGH): (a) The Delhi Development
Authority has stated that no ownership
rights have been given to the industrial
workers by the Authority. Some tenements
in Nehru Nagar Colony had been sold to
M/s. Hindustan Housing Factory for allot-
ment to the industrial workers as staff
quarters and the Slum Department of

DDA did not make any allotment to any individual worker of the factory.

(b) The Government of India has taken a decision to transfer perpetual lease hold right in respect of the tenements allotted by the Slum Department of the DDA and action is being taken by the DDA accordingly to transfer lease hold rights to the actual allottees.

(c) The DDA has reported that no further allotment has been made after cancellation of the earlier allotments.

(d) and (e). According to the DDA, Shop No. 34 is being used as a departmental office since 1976. Shop No. 35 which was sealed on 30.9.76 is not proposed to be handed over to Delhi Civil Supplies Corporation for distribution of essential commodities to the residents of Nehru Nagar Slum Rehabilitation Colony. In view of this, the question of recovery of revenue from the allottees of these two shops during the last 8 years does not arise.

Tenure of Chairman, NAFED

7614. SHRI VIJAY KUMAR YADAV: Will the Minister of AGRICULTURE be pleased to state:

a) whether it is a fact that the Chairman of NAFED is elected in terms of Rule 31(3) of Delhi Cooperative Societies Act, 1972 for a period not exceeding three cooperative years including the cooperative year of election;

(b) if so, the details; and

(c) when the present Chairman of NAFED was elected and as per rules on what date his terms will be over?

THE DEPUTY MINISTER IN THE
MINISTRIES OF AGRICULTURE AND
RURAL DEVELOPMENT (KUMARI
KAMLA KUMARI): (a) to (c) Section
31(3) of the Delhi Cooperative Societies
Act, 1972 lays down:

“The term of office of the elected members of the Committee shall be such, not exceeding three cooperative